



महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, जुलै २८, १९८८/आवण ६, शके १९१०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग पाच

पुढील विधेयके दुरुस्त्या इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यासमोर दर्शविलेल्या दिनांकांना प्रसिद्ध करण्यात आल्या आहेत :—

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शुक्रवार, जुलै २२, १९८८/आंषाढ ३१, शके १९१०

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

[To be translated into Marathi and Hindi (in Devnagari Script) and the translations to be published in the "Maharashtra Government Gazette". The dates of publications to be reported.]

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 22nd July, 1988 :—

L. A. BILL No. XXII OF 1988.

A BILL

further to amend the Bombay Municipal Corporation Act.

Bom.
III of
1888.

WHEREAS it is expedient further to amend the Bombay Municipal Corporation Act for the purposes hereinafter appearing ; It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Bombay Municipal Corporation (Amendment) Act, 1988.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title
and
commence-
ment.

Amendment
of section 63
of Bom. III
of 1888.

2. In section 63 of the Bombay Municipal Corporation Act, after clause (jbb), following clause shall be inserted, namely :—

“(jbb) Creation of a trust and/or making contribution to a trust whether already established or which may be established for building and/or running a hospital to provide medical facilities to the employees of the B.E.S. and T. Undertaking and their family members.”

STATEMENT OF OBJECTS AND REASONS

The B.E.S. and T. Undertaking runs two essential public utility services viz., carriage of passengers by omnibus within the Greater Bombay limits and supply of electrical energy in the city limits and employs about 35,000 employees. In maintaining these two essential public utility services efficiently and smoothly, the health and regularity in attendance of the members of the staff play a vital role. It is, therefore, proposed that contributions be, made by the Undertaking and its employees jointly to a Trust already established, or to be established for running a full-fledged Hospital for the employees of the B.E.S. and T. Undertaking and their family members.

Since there is no provision in the Bombay Municipal Corporation Act, 1888 for creation of a Trust and/or to make contributions to a Trust whether already established or which may be established for construction and running of a hospital to provide medical facilities to the employees of the B.E.S. and T. Undertaking and their family members, it is proposed to amend section 63 of the Bombay Municipal Corporation Act, 1888 by incorporating an additional clause (*jbb*) after clause (*jib*).

Hence this Bill.

Vidhan Bhavan :
Bombay, the 7th July 1988.

Smt. MRINAL GORE,
Member-in-charge.

Bombay, dated the 22nd July 1988.

BHASKAR SHETYE,
Secretary (I),
Maharashtra Legislative Assembly.